

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 253 OF 2023

IN THE MATTER OF:

Raja Muzaffar Bhat ...Applicant
Versus
Union Territory of Jammu & Kashmir & Ors. ...Respondents

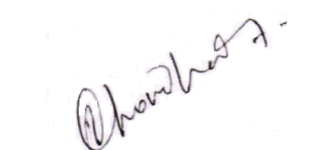
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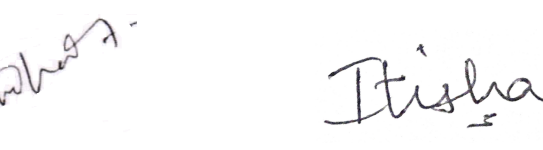
THROUGH



RITWICK DUTTA



RAHUL CHOUDHARY

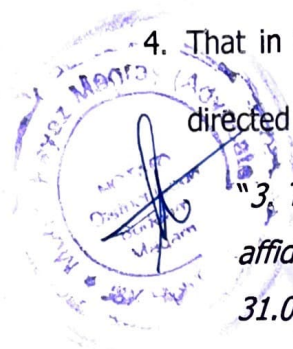


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PLACE:- NEW DELHI
DATE: 14-07-2026

made in the Report dated 15.04.2025 that the entire legacy waste will be cleared by August 2025:

"The report states that the entire legacy solid waste will be remediated by August 2025, subject to smooth tendering process."

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4. That in this regard, the Hon'ble Tribunal vide Order dated 17.04.2025 had directed the CEO to file an affidavit giving this undertaking:

"3. The CEO, Poonch is directed to file an undertaking in the form of affidavit stating that the entire legacy waste will be remediated by 31.08.2025 and also give the clear details with supporting material in respect of 100% treatment of the daily generated waste."

5. That the Applicant is also annexing photographs dated 14.07.2026 from the site that show that the legacy waste has not been cleared. In addition to the legacy waste, fresh mixed waste is also dumped at the site. This waste is dumped so close to the river that it may flow into the river at any time, causing high contamination to the drinking water in the river. In addition, the photographs also show that the waste has been covered with a green sheet. Copy of photographs dated 14.07.2026 showing the current ground status is annexed herewith as **ANNEXURE A-1**.
6. That the Applicant has, in the past, produced photographs to show that no steps to remove waste and remediate the site has been taken. These photographs are annexed at **Pages 52** (A-2 of Original Application), **465-467** (Response to Report dated 21.12.2024 filed on 16.04.2025), **526-527** (Response to Report dated 23.12.2024 filed on 18.08.2025), **655-656** (Additional Affidavit dated 05.01.2026) and **662-666** (Additional Affidavit dated 04.04.2026).

7. That the authorities have failed to remediate the situation on ground and have taken no steps to ensure that the river water, which forms source of drinking water for people living downstream, is not polluted. Since, no steps have been taken, irreversible damage is being caused to the environment and human health.
8. That in light of the above facts and circumstances and in the interest of justice, this Hon'ble Tribunal may pass suitable orders directing immediate removal of the waste from the banks of River Poonch to prevent any further degradation of the environment and adverse impact on human health.


DEPONENT

certified that the statements
 declared on oath by Budgam Magam on this day of
14-7-26 by Mrs. Munaffa
Bhet S/o Bashir Ali Bhet
Sopulwue Budgam who is
 identified by Shehir Mustaf
Mohd. Fayaz Magray
Notary Public
(Budgam, Magam)

ANNEXURE A-1

Photographs dated 14.07.2026 from the site



